

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 261/2005

LUCKNOW, THIS THE 8th DAY OF JULY 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

Sri Raghuvendra Kishore Gaur aged about 22 years son of late Sri Anil Kishore Gaur resident of House No.112/30, Tasveer Wali Gali, Sri Ram Road, Aminabad, Lucknow.

Applicant

By Advocate Shri Keshav Prasad

Versus

1. Union of India through General Manager, N.Railway, Baroda House, New Delhi.
2. The Deputy Chief Mechanical Engineer, Carriage and Wagon Shop, Northern Railway, Alambagh, Lucknow.

Respondents.

By Advocate: Sri Praveen Kumar for Sri M.K.Singh.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Smt. Ragini Gaur step mother of the applicant got appointment as UDC on compassionate ground. It is averred that she is missing since 1993. The applicant claims that he should be appointed on compassionate ground in lieu of the step mother Smt. Ragini Gaur, having neglected the applicant badly for last 11 years. As per Board letter dated 22.8.2000, the compassionate appointee is required to look after the other family members who were only dependent on the ex-employee for their sustenance. The applicant made a representation to the respondents on 4.1.2005. Since the respondents have not yet disposed of the representation of the applicant and six months have not passed from the

date the representation was made, this O.A. cannot be entertained.

2. Upon hearing the counsel for the parties, it is found expedient in the interest of justice ^{to observe} ~~that~~ the respondents ~~to~~ consider the representation in accordance with existing rules, practice and judicial pronouncement with regards to compassionate appointment and dispose of the same. The applicant may be apprised of the decision taken in this regard.

3. With the above observation the O.A. is disposed of with no order as to costs.

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(S.P.Arya)

Member (A)

HLS/-